

Supreme Court /High Courts Judgments/Orders on “HIV/AIDS”

Note: Supreme Court Judgments are Available at

<http://www.judis.nic.in>

Lucy R.D'souza etc. Vs. State of Goa and Ors.

Writ Petition No. 109 and 175 of 1989. Decided on 4.12.1989

AIR 1990 Bombay 355

**M Vijaya Vs. Chairman and Managing
Director, Singareni Ltd. Collieries
Comp. Ltd.**

Writ Petition No. 5104 of 2001. Decided on 29.8.2008

AIR 2001 AP 502

Mr. 'X' Vs. Hospital 'Z'

Civil Appeal No. 4641 of 1998. Decided on 21.9.1998.

1998 SCC (8) 296 ; AIR 1999 SC 495.

Mr. 'X' Vs. Hospital 'Z'

IAS No. 2,3,5,6,7, and 9 of 2000 in CA No. 4641 of 1998. . Decided
on 10.12.2002

2003 (1) SCC 500 ; AIR 2003 SC 664

Mr. MX of Bombay Indian Inhabitant Vs. M/s ZY

Writ Petition No.2013 of 1995. Decided on 3.4.1997

AIR 1997 Bombay 406

Mukesh Mittal Vs. Seema Mittal

CM (M) No. 62 of 2005. Decided on 12.12.2005

AIR 2006 Delhi 145

Subodh Sarma Vs. State of Assam

Civil Rule No. 3984 of 1996 (Guwahati High Court)

Triveni Singh Vs. State of UP and Ors.

C.M. Writ Petition No.32160 of 2004. Decided on 17.1.2008

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